

The Mines and Minerals (Development and Regulation) Amendment Bill, 2023

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD

JOSHI): Sir, I beg to move for leave to introduce a Bill further to amend the Mines and Mineral (Development and Regulation) Act, 1957.

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ:

?कि खान और खनिज (विकास और विनियमन) अधिनियम, 1957 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए?

? (व्यवधान)

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I strongly oppose the introduction of the Mines and Minerals (Development and Regulation) Amendment Bill, 2023. It is against the principle of federalism and it is for privatising the atomic minerals, mining and minerals separation, privatisation for big corporates. It will adversely affect the Public Sector Undertakings like IRE, KMML, TTP. So, it is for privatisation and for multinational corporations. It affects the security and safety of the nation. It is against the principle of federalism because it comes under Item no. 23 in Schedule Seven of the Constitution. This is in violation of the State Governments authority to give mining lease for the minerals separation and mining license.

So, I strongly oppose this Bill. Please withdraw this Bill.? (*Interruptions*)

Do not give permission because it is unconstitutional and encroaches upon the States? rights? (*Interruptions*) I strongly oppose the introduction of this Bill? (*Interruptions*)

SHRI PRALHAD JOSHI: Sir, the clear position is that the introduction of the Bill can only be opposed under Rule 72 on the ground of legislative competence.? (*Interruptions*) This House has full legislative competence ? (*Interruptions*)

The Mines and Minerals (Development and Regulation) Act, 1957 was enacted under the exclusive power of the Parliament under Entry No. 54 of List I, that is Central List, under Seventh Schedule of the Constitution of India ? (*Interruptions*) As regards the contention of the hon. Member who is opposing the introduction of this Bill, it is stated that the power vested under Entry 23 of the List II is subject to the provisions of Entry 54 of the List I with respect to the Regulation and Development under the control of the Union? (*Interruptions*) As such, no objection can be raised on the legislative competence of the Parliament in this subject matter ? (*Interruptions*) Through this Bill, the Government only intends to make certain amendments in the parent Act of 1957 ? (*Interruptions*) Moreover, at this stage, discussion on merit cannot happen ? (*Interruptions*) Therefore, I urge that I be allowed to introduce the Bill ? (*Interruptions*)

माननीय अध्यक्ष : प्रश्न यह है :

?कि खान और खनिज (विकास और विनियमन) अधिनियम, 1957 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति प्रदान की जाए?

प्रस्ताव स्वीकृत हुआ।

SHRI PRALHAD JOSHI: Sir, I introduce** the Bill.

? (*Interruptions*)

माननीय अध्यक्ष : आइटम नम्बर 11, श्री दानवे रावसाहेब दादाराव ।

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12.17 hrs